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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

...

O.A.No.259 of 1994

M.A.No.643 of 1994

Dated New Delhi, the 25th April, 1994.

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

Shri Bhopinder Singh, Assistant -
R/o House No.8/728, B. K. Marg
NEW DELHI

... Applicant

By Advocate: Shri S. C. Luthra

VERSUS

Union of India, through

1. The Cabinet Secretary
Bikaner House
Sahajehan Road
NEW DELHI

2. The Director (SSB)
Directorate General of Security
Office of the Director (SSB)
Block-V (East) R. K. Puram
NEW DELHI

3. The Divisional Organiser
Punjab & Himachal Pradesh Division
103, Mal Road
SHIMLA

... Respondents

By Advocate: Shri P. H. Ramchandani

O R D E R
(ORAL)

Hon'ble Shri J. P. Sharma, M(J)

The applicant is working as Assistant, SSB
Directorate, Hqrs., New Delhi at the relevant time.

When a transfer order was issued on 23.2.89,
transferring the applicant in the same capacity to
H.P. Division, Shimla, the applicant was not satisfied
with the transfer order and he assailed the same by
filing OA.46/94 which was withdrawn and the OA was
dismissed on 11.1.94 as withdrawn.

2. The applicant filed this OA in February, 1994
and substituting by an amended OA filed on 3.3.94.

The prayer in the amended OA is: that the applicant be allowed to join his duty either at Shimla or at SSB HQ, Delhi and, pass any such order which this Tribunal may deem fit.

3. A notice was issued to the respondents and Shri P. H. Ramchandani appears and argued the matter on admission.

4. Shri S. C. Luthra, learned counsel for the applicant gives a statement that the applicant shall be satisfied even if he is allowed to join on the transferred place vide order dated 23.2.89. He is not praying for any relief for the interim period from 23.2.89 till the date he joins at Shimla. He has stated that it shall be governed according to the extent rules.

5. The learned counsel for the respondents, Shri P. H. Ramchandani, on instruction from the departmental representative present states that the respondents are willing to take the applicant at Shimla the moment he reports there and join his duty without prejudice to any other action that may be taken... against the applicant..

6. In view of the above facts, the application is disposed of on the statement of the counsel for the parties, that the applicant, whenever he reports at

Shimla, be allowed to join within one week.

It is made clear that if any grievance arises to the applicant after his joining, he will be at liberty to agitate in accordance with law.

Cost on parties.


(B. K. Singh)
Member (A)

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(J. P. Sharma)
Member (J)